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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 15216/2025, CM APPL. 62413/2025, CM APPL. 62414/2025 & CM APPL. 62415/2025

ZAHID ALI

.....Petitioner

Through: Mr. Zahid Ali, petitioner in person.

Mob: 8510805152

Email: ztaj745@gmail.com

versus

BAR COUNCIL OF DELHI & ANR.

.....Respondents

Through: None.

CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

06.10.2025

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1. The present writ petition has been filed, *inter alia*, for directions to the respondents, i.e., Bar Council of Delhi, to conduct fresh elections of the Bar Council of Delhi.
2. Learned counsel appearing for the petitioner submits that after the filing of the present writ petition, an order dated 24th September, 2025, has come to be passed by the Supreme Court, in *Writ Petition (Civil) No(s). 1319/2023*, titled as “*M. Varadhan Versus Union of India & Anr.*”, wherein, directions have been passed with regard to holding of elections of all the State Bar Councils in a phased manner, and for concluding the same latest by 31st January, 2026.
3. The order dated 24th September, 2025, passed by the Supreme Court in the aforesaid matter, reads as under:



- “1. Heard learned senior counsel for the parties very briefly.
2. Having regard to the fact that elections of the State Bar Councils have not been held for decades in some of the States, we have impressed upon Dr. Guru Krishna Kumar, learned senior counsel for the Bar Council of India **to ensure that elections of all the State Bar Councils are held, if not simultaneously, then in a phased manner, and concluded latest by 31.06.2026.**
3. **In the event of any reluctance shown by any State Bar Council in giving effect to our above order(s), the Bar Council of India is directed to submit a status report by 31.10.2025. In that case, we will consider as to what recourse ought to be adopted against those errant State Bar Council(s).**
3. Post the matters on 17.10.2025.”

(Emphasis Supplied)

4. Considering the aforesaid categorical directions passed by the Supreme Court, it is manifest that the elections of all the State Bar Councils are to be held in a phased manner and concluded latest by 31st January, 2026.
5. Accordingly, the Bar Council of Delhi is enjoined upon to comply with the categorical directions passed by the Supreme Court. It is directed that the Bar Council of Delhi shall comply with the directions of the Supreme Court and ensure that the elections of the Bar Council of Delhi are held and concluded latest by 31st January, 2026.
6. With the aforesaid directions, the present writ petition, along with the pending applications, is accordingly disposed of.
7. A copy of this order shall be sent by the Registry of this Court to the Office of the Bar Council of Delhi, for compliance.

MINI PUSHKARNA, J

OCTOBER 6, 2025/SK